

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 59012/2024

[Arising out of impugned final judgment and order dated 12-03-2024 in WRITC No. 1001368/2014 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

V P KARDAM

Petitioner(s)

VERSUS

JIVAN BIMA RASHTRIYA SAHAKARI
AVAS SAMITI LIMITED & ORS.

Respondent(s)

IA No. 330503/2025 - CONDONATION OF DELAY IN FILING
IA No. 330505/2025 - CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTS, IA No. 330502/2025 - EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT, IA No. 330501/2025 - EXEMPTION FROM FILING O.T.

Date : 09-02-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ALOK ARADHE

For Petitioner(s) : Mr. Amit Sharma, Adv.
Ms. Kumari Rashmi Rani, Adv.
Ms. Rashi Jaiswal, Adv.
Mr. Jai Subhash Thakur, Adv.
Mr. Mohd. Sakir, Adv.
Mr. Narender Kumar, Adv.
Dr. Suresh Bhadkariya, Adv.
Mr. Ashish Pandey, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice on the Special Leave Petition as well as on the application for condonation of delay.
2. Tag with Civil Appeal Nos. 10904-10905 of 2025.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)
ASSISTANT REGISTRAR